

Board, subject to the other provisions of the said Act and the Rules made thereunder."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of sub-section (3) (f) of section 4 of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted

12.23 hrs.

RAILWAYS BILL

[English]

Extension of time for presentation of report of joint committee

SHRI ARVIND NETAM (Kanker) : I beg to move :

"That this House do extend up to the last day of the Monsoon Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the Law relating to Railways."

MR. DEPUTY SPEAKER : The question is :

"That this House do extend up to last day of the Monsoon Session, 1987, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the Law relating to

Railways."

The motion was adopted.

12.24 hrs.

CINE-WORKERS WELFARE FUND (AMENDMENT) BILL, 1987*

[English]

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A. K. PANJA) : Sir, on behalf of Shri P. A. Sangma, I beg to move for leave to introduce a Bill to amend the Cine-workers Welfare Fund Act, 1981.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Cine-workers Welfare Fund Act, 1981."

The motion was adopted.

SHRI A. K. PANJA : Sir, I introduce the Bill.

12.25 hrs.

CONSTITUTION (FIFTY-SIXTH AMENDMENT) BILL, 1987*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : Sir, I beg to move for leave to introduce a Bill further to amend the constitution of India.

MR. DEPUTY-SPEAKER : The question is :

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